

CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK

O. A. NO. 260/00246 OF 2014  
**Cuttack the 22<sup>nd</sup> day of April, 2014**

CORAM

**HON'BLE MR. A.K. PATNAIK, JUDICIAL MEMBER**  
**HON'BLE MR. R. C. MISRA, ADMINISTRATIVE MEMBER**

Ganesh,  
aged about 87 years,  
Son of Late Guria,  
Retired Mate,  
Under PWI/S.E. Rly./JKR,  
Permanent resident of Vill.- Jagadhi,  
P.O.-Mantira, Dist.-Jajpur, Odisha.

...Applicant

(Advocates: M/s-N.R. Routray, T.K. Choudhury, S.K. Pradhan, Smt. J. Pradhan )

**VERSUS**

Union of India Represented through

1. General Manager,  
East Coast Railway,  
E.Co.R Sadan, Chandrasekharpur,  
Bhubaneswar, Dist-Khurda.
2. Senior Divisional Personnel Officer/  
East Coast Railway/  
Khurda Road Division,  
At/P.O.-Jatni, Dist. Khurda.
3. Senior Divisional Financial Manager/  
East Coast Railway/  
Khurda Road Division,  
At/P.O.-Jatni, Dist. Khurda.

... Respondents

(Advocate: Mr. T. Rath)

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ORDER (Oral)

A.K. PATNAIK, JUDICIAL MEMBER

Copy of this O.A. has been served on Sri T. Rath, Ld. Standing Counsel appearing on behalf of the Respondents/Railways. Registry is directed to serve notice, in terms of sub rule 4 of Rule 11 of the CAT (Procedure) Rules, 1987 for onward transmission.

2. Heard Sri N.R. Routray, Ld. Counsel appearing for the applicant and Sri T. Rath, Ld. Standing Counsel appearing for the Respondents and perused the materials placed on record.

3. This Original application has been filed by the applicant with a prayer to direct the Respondents to enhance the additional pension w.e.f 02.09.2011 i.e., completion of 85 years and pay the arrear pension with 12% interest for the delayed period.

4. Sri Routray, Ld. Counsel appearing for the applicant submits that in this regard, the applicant has already submitted representation dated 02.09.2013 (Annexures-A/3) addressed to Respondent No.2. The said representation is still pending. In the above background, Ld. Counsel for the applicant submitted that, a direction may be issued to Respondent No.2 to consider and dispose of the pending representation dated 02.09.2013 (Annexures-A/3) with a speaking order within a stipulated period with intimation to the applicant.

5. Having regard to the submissions made, without going into the merit of the case, we at this stage deem it proper to send the case ~~before~~ <sup>to</sup> the competent authority to take a decision first on the representation. As agreed to by the Ld. Counsel for the parties, we direct Respondent No.2 to consider the representation and pass a reasoned order within 60 (sixty) days from the date of receipt of copy of this order.

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6. In case, the competent authority finds that the claims of the applicant are admissible then the same should be released within another 90 (ninety) days.

7. With the above observation and direction, this O.A. is disposed of at the admission stage itself. No costs.

8. Send copies of this order along with copies of the O.A. to Respondent Nos.2 & 3 at the cost of the applicant for compliance for which Sri N. R. Routray, Ld. Counsel appearing for the applicant undertakes to deposit the postal requisites by 30.04.2014 and free copies of this order be made over to the Ld. Counsel for the parties.

  
(R.C. MISRA)  
ADMN. MEMBER

  
(A.K. PATNAIK)  
JUDICIAL MEMBER

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